

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 88/RC/2014**

**Coram:**

**Shri Gireesh B.Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K.Singhal, Member**

**Date of Order : 8.7.2014**

**In the matter of**

Regulatory Compliance Application for change of name of inter-State trading licence of Pan India Network Infravest Private Limited .

**And  
In the matter of**

Pan India Network Infravest Private Limited **..Applicant**

**And  
In the matter of**

Pan India Network Infravest Limited

**ORDER**

This Regulatory Compliance application has been made by the Pan India Network Infravest Limited for change of name of the company from 'Pan India Network Infravest Private Limited' to 'Pan India Network Infravest Limited'.

2. By order dated 18.11.2013, Pan India Network Infravest Private Limited was granted trading licence for Category I to trade in electricity as an



electricity trader in the whole of India, in accordance with Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Trading licence and other related matters) Regulations, 2009 as amended from time to time.

3. The applicant has submitted that the name of the company has been changed from 'Pan India Network Infravest Private Limited ' to 'Pan India Network Infravest Limited ' with effect from 29.3.2014. The certificate dated 29.3.2014 issued by the Registrar of Companies, Maharashtra, Mumbai has been placed on record under affidavit.

4. The applicant vide its affidavit dated 20.6.2014 has submitted that consequent to change of name, there is no structural change in the applicant company. The applicant has also submitted that it has complied with all provisions of relevant regulations applicable to it and no default has been committed in trading on Power Exchanges.

5. Indian Energy Exchange (IEX) and Power Exchange India Limited vide their letters dated 13.6.2014 and 16.6.2014 respectively have submitted that the applicant is not registered with their Power Exchanges as a Member or client, it has not done any trading as on date.

6. We have considered the submissions of the applicant, IEX, PXIL and perused documents on record.



7. Consequent to issue of certificate by the Registrar of Companies, Maharashtra, Mumbai, as noted above, we direct that the name of the licensee be changed from 'Pan India Network Infravest Private Limited ' to 'Pan India Network Infravest Limited ' in the Commission's records.

8. A copy of this order be sent to the Central Government in Ministry of Power, Central Electricity Authority and Power Grid Corporation of India Ltd (CTU) in terms of sub-section (7) of Section 15 of the Electricity Act, 2003 for their information and record.

9. We direct that necessary endorsement be made on the licence issued to the applicant with regard to change of name of the licensee. Except the name, there shall not be any change in the terms and conditions of the licence.

10. The petition stands disposed of accordingly.

Sd/-  
**(A.K.Singhal)**  
Member

sd/-  
**(M. Deena Dayalan)**  
Member

sd/-  
**(Gireesh B.Pradhan)**  
Chairperson

